

FORM

ITR-7

INDIAN INCOME TAX RETURN

[For persons including companies required to furnish return under sections 139(4A) or 139(4B) or 139(4C) or 139(4D) or 139(4E) or 139(4F)]
(Please see rule 12 of the Income-tax Rules, 1962)
(Also see attached instructions for guidance)

Assessment Year

2018 - 19

Part A-GEN

PERSONAL INFORMATION

Name (as mentioned in deed of creation/ establishing/ incorporation/ formation)		PAN	
Flat/Door/Block No	Name Of Premises/Building/Village	Date of formation/incorporation (DD/MM/YYYY) / /	
Road/Street/Post Office	Area/Locality	Status (see instructions para 11b)	<input type="checkbox"/>
Town/City/District	State		
Office Phone Number with STD code/Mobile No. 1		Fax Number/Mobile No. 2	
Email Address 1		Income Tax Ward/Circle	
Email Address 2			
Details of the projects/institutions run by you			
Sl.	Name of the project/institution (see instruction para 11ca)	Nature of activity (see instruction para 11d)	Classification (see instructions para 11d)
1			
2			
3			
4			
Details of registration or approval			
Sl.	Date of registration or approval	Section under which registered or approved	Approval/ Notification/ Registration No.
1			
2			
3			
4			
FILING STATUS	(a) Return filed [Please see instruction No.-6] <input type="checkbox"/> On or before due date-139(1), <input type="checkbox"/> After due date-139(4), <input type="checkbox"/> Revised Return-139(5) <input type="checkbox"/> Modified return-92CD <input type="checkbox"/> under section 119(2)(b), OR In response to notice u/s <input type="checkbox"/> 139(9)- defective, <input type="checkbox"/> 142(1), <input type="checkbox"/> 148, <input type="checkbox"/> 153A, <input type="checkbox"/> 153C		
	(b) Return furnished under section <input type="checkbox"/> 139(4A) <input type="checkbox"/> 139(4B) <input type="checkbox"/> 139(4C) <input type="checkbox"/> 139(4D) <input type="checkbox"/> 139(4E) <input type="checkbox"/> 139(4F)		
	(c)	If revised/in response to defective/Modified, then enter Receipt No. and Date of filing original return (DD/MM/YYYY)	___/___/___
	(d)	If filed, in response to a notice u/s 139(9)/142(1)/148/153A/153C enter date of such notice, or u/s 92CD enter date of advance pricing agreement	/ /
	(e)	Residential status? (Tick) <input type="checkbox"/> Resident <input type="checkbox"/> Non-resident	
	(f)	Whether any income included in total income for which for which claim under section 90/90A/91 has been made? <input type="checkbox"/> Yes <input type="checkbox"/> No [applicable in the case of resident] [if yes, ensure to fill Schedule FSI and Schedule TR]	
	(g)	Whether any transaction has been made with a person located in a jurisdiction notified u/s 94A of the Act? <input type="checkbox"/> Yes <input type="checkbox"/> No	

For Office Use Only

For Office Use Only
Receipt No.

Date

Seal and Signature of receiving official

(h)	In the case of non-resident, is there a permanent establishment (PE) in India (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No		
(i)	Whether this return is being filed by a representative assessee? (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No		
	If yes, please furnish following information -		
	(1)	Name of the representative	
	(2)	Address of the representative	
	(3)	Permanent Account Number (PAN) of the representative	
OTHER DETAILS	A	i	Where, in any of the projects/institutions run by you, one of the charitable purposes is advancement of any other object of general public utility then,-
		a	i whether there is any activity in the nature of trade, commerce or business referred to in proviso to section 2(15)? <input type="checkbox"/> Yes <input type="checkbox"/> No
			ii If yes, then percentage of receipt from such activity vis-à-vis total receipts %
		b	i whether there is any activity of rendering any service in relation to any trade, commerce or business for any consideration as referred to in proviso to section 2(15)? <input type="checkbox"/> Yes <input type="checkbox"/> No
			ii If yes, then percentage of receipt from such activity vis-à-vis total receipts %
		ii	If 'a' or 'b' is YES, the aggregate annual receipts from such activities in respect of that institution
		Sl.	Name of the project/Institution
		a	Amount of aggregate annual receipts from such activities
		b	
B	i	Whether approval obtained u/s 80G?	<input type="checkbox"/> Yes <input type="checkbox"/> No
	ii	If yes, then enter Approval No.	
	iii	Date of Approval (DD/MM/YYYY)	____/____/____
C	i	Is there any change in the objects/activities during the Year on the basis of which approval/registration was granted?	<input type="checkbox"/> Yes <input type="checkbox"/> No
	ii	If yes, please furnish following information:-	
	a	date of such change (DD/MM/YYYY)	____/____/____
	b	whether an application for fresh registration has been made in the prescribed form and manner within the stipulated period of thirty days as per Clause (ab) of sub-section (1) of section 12A	<input type="checkbox"/> Yes <input type="checkbox"/> No
	c	whether fresh registration has been granted under section 12AA	<input type="checkbox"/> Yes <input type="checkbox"/> No
	d	date of such fresh registration (DD/MM/YYYY)	____/____/____
D	i	Whether a political party as per section 13A? (if yes, please fill schedule LA)	<input type="checkbox"/> Yes <input type="checkbox"/> No
	ii	If yes, then whether registered?	<input type="checkbox"/> Yes <input type="checkbox"/> No
	iii	If yes, then enter registration number under section 29A of the Representation of People Act, 1951	
E	i	Whether an Electoral Trust? (if yes, please fill schedule ET)	<input type="checkbox"/> Yes <input type="checkbox"/> No
	ii	If yes, then enter approval number?	
	iii	Date of Approval (DD/MM/YYYY)	____/____/____
F	i	Whether registered under Foreign Contribution (Regulation) Act, 2010 (FCRA)?	<input type="checkbox"/> Yes <input type="checkbox"/> No
	ii	If yes, then enter Registration No.	
	iii	Date of Registration (DD/MM/YYYY)	____/____/____
	iv	a Total amount of foreign contribution received during the year, if any	Rs. _____
	b	Specify the purpose for which the above contribution is received	
G	i	Whether a business trust registered with SEBI?	<input type="checkbox"/> Yes <input type="checkbox"/> No

	ii	If yes, then enter Registration No.					
	iii	Date of Registration (DD/MM/YYYY)				___/___/___	
H	Whether liable to tax at maximum marginal rate under section 164?				<input type="checkbox"/> Yes	<input type="checkbox"/> No	
I	Is this your first return?				<input type="checkbox"/> Yes	<input type="checkbox"/> No	
J	Are you liable for audit under the Income-tax Act?(Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No, If yes, furnish following information-						
Section under which you are liable for audit (specify section). Please mention date of audit report. (DD/MM/YY) (see Instruction 6(ii))							
12A							
AUDIT INFORMATION	a	Name of the auditor signing the tax audit report					
	b	Membership No. of the auditor					
	c	Name of the auditor (proprietorship/ firm)					
	d	Permanent Account Number (PAN) of the proprietorship/ firm					
	e	Date of audit report					
	f	Date of furnishing of the audit report ___/___/___ (DD/MM/YYYY).					
K	If liable to audit under any Act other than the Income-tax Act, mention the Act, section and date of furnishing the audit report?						
	Act and section		(DD/MM/YY)	Act and section		(DD/MM/YY)	
MEMBER'S INFORMATION	L	Particulars of persons who were members in the AOP on 31 st day of March, 2018 (to be filled by venture capital fund/investment fund)					
		S.No	Name and Address	Percentage of share (if determinate)	PAN	Aadhaar Number/ Enrolment Id (if eligible for Aadhaar)	Status (see instruction)
		(1)	(2)	(3)	(4)	(5)	(6)

Part B – TI STATEMENT OF INCOME FOR THE PERIOD ENDED ON 31ST MARCH, 2018						
If registered under section 12A/12AA or approved under section 10(23C)(iv)/10(23C)(v)/10(23C)(vi)/10(23C)(via), fill out items 1 to 7 (as applicable)						
1	Voluntary contribution forming part of corpus as per section 11(1)(d) [(Ai + Bi) of schedule VC]				1	
2	Voluntary Contributions other than corpus(C – (Ai+Bi) of schedule VC)				2	
3	Aggregate of income referred to in sections 11, 12 and sections 10(23C)(iv),10(23C)(v),10(23C)(vi) and 10(23C)(via) derived during the previous year excluding Voluntary contribution included in 1 and 2 above (9 of Schedule AI)				3	
4	Application of income for charitable or religious purposes or for the stated objects of the trust/institution:-					
	i	Amount applied during the previous year - Revenue Account [24(A) of Schedule ER]			4i	
	ii	Amount applied during the previous year–Capital Account [Excluding application from Borrowed Funds] [8(A) of Schedule EC]			4ii	
	iii	Amount applied during the previous year - Capital Account (Repayment of Loan)			4iii	
	iv	Amount applied during the previous year - Utilisation of surplus accumulated during an earlier year [item No. 24(B) of Schedule ER + item No.8(B) of Schedule EC]			4iv	
	v	Amount deemed to have been applied during the previous year as per clause (2) of Explanation to section 11(1)			4v	
	a	If (v) above applicable, whether option Form No. 9A has been furnished to the Assessing Officer		4va		
	b	If yes, date of furnishing Form No. 9A (DD/MM/YYYY)		4vb		
	vi	Amount accumulated or set apart for application to charitable or religious purposes or for the stated objects of the trust/institution to the extent it does not exceed 15 per cent of income derived from property held in trust/ institution under section 11(1)(a)/11(1)(b) or in terms of third proviso to section 10(23C) [restricted to the maximum of 15% of (2 + 3) above]			4vi	

	vii	Amount in addition to amount referred to in(v) above, accumulated or set apart for specified purposes if all the conditions in section 11(2) and 11(5) or third proviso to section 10(23C) are fulfilled (fill out schedule I)	4vii	
	viii	Amount eligible for exemption under section 11(1)(c)	4viii	
	a	Approval number given by the Board	4viiia	
	b	Date of approval by board	4viiib	
	ix	Total [4i + 4ii+4iii+4v+4vi+4vii+4viii] (excluding the item 4iv - Utilisation of deemed income of an earlier year)	4ix	
5	Additions			
	i	Corpus donation to other trust or institution chargeable as per Explanation 2 to section 11(1) [item No. 15(i) of Schedule ER]	5i	
	ii	Income chargeable under section 11(1B)	5ii	
	iii	Income chargeable under section 11(3)	5iii	
	iv	Income in respect of which exemption under section 11 is not available by virtue of provisions of section 13		
	a	Being anonymous donation at Diii of schedule VC to the extent applied for charitable purpose	5iva	
	b	Other than (a) above	5ivb	
	v	Income chargeable under section 12(2)	5v	
	vi	Total [5i + 5ii+5iii+5iva+5ivb+5v]	5vi	
6	Income chargeable u/s 11(4) [as per item No. E36 of Schedule BP]			6
7	Total (2+3-4ix+5vi+6)			7
8	Amount eligible for exemption under section 10(21), 10(22B), 10(23A), 10(23B)			8
9	Amount eligible for exemption under section 10(23C)(iiiab), 10(23C)(iiiac), 10(23C)(iiiad), 10(23C)(iii ae), 10(23D), 10(23DA), 10(23FB), 10(24), 10(46), 10(47)			9
10	Amount eligible for exemption under any other clause of section 10 (other than those at 8 and 9)			10
11	Income chargeable under section 11(3) read with section 10(21)			11
12	Income claimed/ exempt under section 13A or 13B in case of a Political Party or Electoral Trust (item No. 11 of Schedule LA or item No. 6vii of Schedule ET)			12
13	Income not forming part of item No. 7 & 11 above			
	i	Income from house property [3b of Schedule HP] (enter nil if loss)	13i	
	ii	Profits and gains of business or profession [as per item No. E 35 of schedule BP]	13ii	
	iii	Income under the head Capital Gains		
	a	Short term (A5 of schedule CG)	13iiia	
	b	Long term (B3 of schedule CG) (enter nil if loss)	13iiib	
	c	Total capital gains (13iiia +13iiib) (enter nil if loss)	13iiic	
	iv	Income from other sources [as per item No. 4 of Schedule OS]	13iv	
	v	Total (13i + 13ii + 13iiic + 13iv)	13v	
14	Gross income [7+11+13v]			14
15	Losses of current year to be set off against 13v (total of 2ix, 3ix and 4ix of Schedule CYLA)			15
16	Gross Total Income (14-15)			16
17	Income chargeable to tax at special rate under section 111A, 112 etc. included in 16			17
18	Deduction u/s 10AA			18
19	Deductions under chapter VIA [limited to (16-17)]			19
20	Total Income [16-18-19]			20
21	Income which is included in 20 and chargeable to tax at special rates (total of col. (i) of schedule SI)			21
22	Net Agricultural income for rate purpose			22
23	Aggregate Income (20-21+22) [applicable if (20-21) exceeds maximum amount not chargeable to tax]			23
24	Anonymous donations, included in 23, to be taxed under section 115BBC @ 30% (Diii of schedule VC)			24
25	Income chargeable at maximum marginal rates (23-24)			25

Part B - TTI Computation of tax liability on total income

TAX LIABILITY	1	1a	Tax Payable on deemed total Income under section 115JB or 115JC as applicable (7 of Schedule MAT/ 4 of Schedule AMT)	1a	
		1b	Surcharge on (a) above	1b	
		1c	Education Cess on (1a+1b) above	1c	
		1d	Total Tax Payable u/s 115JB or 115JC as applicable (1a+1b+1c)	1d	
	2	Tax payable on total income			
	a	Tax at normal rates on (23-24-25) of Part B-TI	2a		

	b	Tax at special rates (total of col. (ii) of Schedule-SI)	2b		
	c	Tax on anonymous donation u/s 115BBC @30% on 24 of Part B-TI	2c		
	d	Tax at maximum marginal rate on 25 of Part B-TI	2d		
	e	Rebate on agricultural income [applicable if (20-21) of Part B-TI exceeds maximum amount not chargeable to tax]	2e		
	f	Tax Payable on Total Income (2a + 2b+2c+2d – 2e)	2f		
	3 Surcharge				
	i	25% of 5(ii) of Schedule SI	3i		
	ii	On [(2f) – (5(ii) of Schedule SI)]	3ii		
	iii	Total (i + ii)	3iii		
4 Education cess, including secondary and higher education cess on (2f+3iii)					
5 Gross tax liability (2f+3iii+4)					
6 Gross tax payable (higher of 5 and 1d)					
7 Credit under section 115JAA/115JD of tax paid in earlier years (if 5 is more than 1d) (5 of Schedule MATC/AMTC)					
8 Tax payable after credit under section 115JAA/115JD [(6 – 7)]					
9 Tax relief					
	a	Section 90/90A (2 of Schedule TR)	9a		
	b	Section 91 (3 of Schedule TR)	9b		
	c	Total (9a + 9b)	9c		
10 Net tax liability (8 – 9c)					
11 Interest and fee payable					
	a	Interest for default in furnishing the return (section 234A)	11a		
	b	Interest for default in payment of advance tax (section 234B)	11b		
	c	Interest for deferment of advance tax (section 234C)	11c		
	d	Fee for default in furnishing return of income (section 234F)	11d		
	e	Total Interest and Fee Payable (11a+11b+11c+11d)	11e		
12 Aggregate liability (10 + 11e)					
TAXES PAID	13 Taxes Paid				
	a	Advance Tax (from column 5 of 19A)	13a		
	b	TDS (total of column 9 of 19B)	13b		
	c	TCS (total of column 7 of 19C)	13c		
	d	Self-Assessment Tax (from column 5 of 19A)	13d		
	e	Total Taxes Paid (13a+13b+13c + 13d)	13e		
14 Amount payable (Enter if 12 is greater than 13e, else enter 0)					
15 Refund (If 13e is greater than 12) (refund, if any, will be directly credited into the bank account)					
BANK ACCOUNT	16 Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts) (In case of non-residents, details of any one foreign Bank Account may be furnished for the purpose of credit of refund)				
	Sl.	IFS Code of the Bank in case of Bank Accounts held in India (SWIFT Code in case of foreign Bank Account)	Name of the Bank	Account Number ((IBAN in case of foreign Bank Accounts)	Indicate the account in which you prefer to get your refund credited, if any (tick one account <input checked="" type="checkbox"/>)
	i				
ii					
17 Do you at any time during the previous year,- (i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or (ii) have signing authority in any account located outside India; or (iii) have income from any source outside India? <i>[applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes]</i> <div style="float: right;"><input type="checkbox"/> Yes <input type="checkbox"/> No</div>					

VERIFICATION

I, _____ son/ daughter of _____, solemnly declare that to the best of my knowledge and belief, the information given in the return and the schedules, statements, etc. accompanying it is correct and complete in accordance with the provisions of the Income-tax Act, 1961.
 I further declare that I am making this return in my capacity as _____ and I am also competent to make this return and verify it. I am holding permanent account number _____ (if allotted) (Please see instruction).

I further declare that the critical assumptions specified in the agreement have been satisfied and all the terms and conditions of the agreement have been complied with. (Applicable, in a case where return is furnished under section 92CD)

Place

Date

Sign here →

18 TAX PAYMENTS																
A Details of payments of Advance Tax and Self-Assessment Tax																
ADVANCE/SELF ASSESSMENT TAX	Sl No	BSR Code					Date of Deposit (DD/MM/YYYY)					Serial Number of Challan			Amount (Rs)	
	(1)	(2)					(3)					(4)			(5)	
	i															
	ii															
	iii															
iv																
NOTE ▶ Enter the totals of Advance tax and Self-Assessment tax in Sl No. 13a & 13d of Part B-TTI																
B Details of Tax Deducted at Source (TDS) on Income [As per Form 16 A issued or Form 26QB/26QC furnished by Deductor(s)]																
TDS ON INCOME	Sl No	TAN of the Deductor/ PAN of the Buyer/ Tenant	Name of the Deductor/ Buyer/Tenant	Unique TDS Certificate Number	Unclaimed TDS brought forward (b/f)		TDS of the current fin. year			Amount out of (6) or (7) being claimed this Year (only if corresponding income is being offered for tax this year)			Amount out of (6) or (7) being carried forward			
					Fin. Year in which deducted	Amount b/f	Deducted in own hands	Deducted in the hands of any other person as per rule 37BA(2) (if applicable)		Claimed in own hands	Claimed in the hands of any other person as per rule 37BA(2) (if applicable)					
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)		(9)	(10)		(11)			
								Income	TDS	PAN of other person		Income	TDS	PAN of other person		
	i															
ii																
NOTE ▶ Please enter total of column (8) in 13b of Part B-TTI																
C Details of Tax Collected at Source (TCS) [As per Form 27D issued by the Collector(s)]																
TCS ON INCOME	Sl No	Tax Deduction and Tax Collection Account Number of the Collector	Name of the Collector	Unclaimed TCS brought forward (b/f)		TCS of the current fin. year	Amount out of (5) or (6) being claimed this Year (only if corresponding income is being offered for tax this year)	Amount out of (5) or (6) being carried forward								
				Fin. Year in which collected	Amount b/f											
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)								
i																
ii																
NOTE ▶ Please enter total of column (7) in 13c of Part B-TTI																

NOTE: PLEASE FILL SCHEDULES TO THE RETURN FORM (S1 - S15) AS APPLICABLE

SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)

Schedule I Details of amounts accumulated / set apart within the meaning of section 11(2)) or in terms of third proviso to section 10(23C)

Year of accumulation (F.Yr.)	Amount accumulated in the year of accumulation	Purpose of accumulation	Amount applied for charitable/religious purposes upto the beginning of the previous year	Amount invested or deposited in the modes specified in section 11(5)	Amounts applied for charitable or religious purpose during the previous year	Balance amount available for application (7) = (2) - (4) - (6)	Amount deemed to be income within meaning of sub-section (3) of section 11
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
2011-12							
2012-13							
2013-14							
2014-15							
2015-16							
2016-17							
2017-18							
Total							

Schedule J Statement showing the funds and investments as on the last day of the previous year [to be filled if registered under section 12A/12AA or approved under section 10(23C)(iv)/10(23C)(v)/ 10(23C)(vi)/10(23C)(via)/10(21)]

A	i	Balance in the corpus fund as on the last day of the previous year					Rs. _____	
	ii	Balance in the non-corpus fund as on the last day of the previous year					Rs. _____	
B Details of investment/deposits made under section 11(5)								
Sl No	Mode of investment as per section 11(5)			Date of investment	Date of maturity	Amount of investment	Maturity amount	
(1)	(2)			(3)	(4)	(5)	(6)	
i	Investment in Government Saving Scheme							
ii	Post Office Saving Bank							
iii	Deposit in Schedule Bank or co-operative societies as per section 11(5)(iii)							
iv	Investment in UTI							
v	Any Other							
vi	TOTAL							
C Investment held at any time during the previous year (s) in concern (s) in which persons referred to in section 13(3) have a substantial interest								
Sl No	Name and address of the concern	Where the concern is a company (tick as applicable <input checked="" type="checkbox"/>)	Number of shares held	Class of shares held	Nominal value of the investment	Income from the investment	Whether the amount in col (6) exceeds 5 percent of the capital of the concern during the previous year (tick as applicable <input checked="" type="checkbox"/>)	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	
i		<input type="checkbox"/> Yes <input type="checkbox"/> No					<input type="checkbox"/> Yes <input type="checkbox"/> No	
ii		<input type="checkbox"/> Yes <input type="checkbox"/> No					<input type="checkbox"/> Yes <input type="checkbox"/> No	
iii		<input type="checkbox"/> Yes <input type="checkbox"/> No					<input type="checkbox"/> Yes <input type="checkbox"/> No	
iv		<input type="checkbox"/> Yes <input type="checkbox"/> No					<input type="checkbox"/> Yes <input type="checkbox"/> No	
v		<input type="checkbox"/> Yes <input type="checkbox"/> No					<input type="checkbox"/> Yes <input type="checkbox"/> No	

DETAILS OF INVESTMENT OF FUNDS

TOTAL					
D Other investments as on the last day of the previous year					
Sl No	Name and address of the concern	Whether the concern is a company (tick as applicable <input checked="" type="checkbox"/>)	Class of shares held	Number of shares held	Nominal value of investment
(1)	(2)	(3)	(4)	(5)	(6)
i		<input type="checkbox"/> Yes <input type="checkbox"/> No			
ii		<input type="checkbox"/> Yes <input type="checkbox"/> No			
iii		<input type="checkbox"/> Yes <input type="checkbox"/> No			
iv		<input type="checkbox"/> Yes <input type="checkbox"/> No			
v	TOTAL				
E Voluntary contributions/donations received in kind but not converted into investments in the specified modes u/s 11(5) within the time provided					
Sl.No	Name and address of the donor	Value of contribution/donation	Amount out of (3) invested in modes prescribed under section 11(5)	Balance to be treated as income under section 11(3)	
(1)	(2)	(3)	(4)	(5)	
i					
ii					
iii					
iv	TOTAL				

Schedule K Statement of particulars regarding the Author(s) / Founder(s) / Trustee(s) / Manager(s), etc., of the Trust or Institution (to be mandatorily filled in by all persons filing ITR-7)

A	Name(s) of author(s) / founder(s) / Settlor(s) and address(es), if alive		
Sl.	Name and address	PAN	Aadhaar Number/ Enrolment Id (if available)
B Name(s) of the person(s) who was / were trustee(s) / manager(s) during the previous year(s)			
Sl.	Name and address	PAN	Aadhaar Number/ Enrolment Id (if eligible for Aadhaar)
C Name(s) of the person(s) who has / have made substantial contribution to the trust / institution in terms of section 13(3)(b)			
Sl.	Name and address	PAN	Aadhaar Number/ Enrolment Id (if available)
D Name(s) of relative(s) of author(s), founder(s), trustee(s), manager(s), and substantial contributor(s) and where any such author, founder, trustee, manager or substantial contributor is a Hindu undivided family, also the names of the members of the family and their relatives			
Sl.	Name and address	PAN	Aadhaar Number/ Enrolment Id (if available)

Schedule LA Political Party

POLITICAL PARTY	1	Whether books of account were maintained? (tick as applicable <input checked="" type="checkbox"/>)	<input type="checkbox"/> Yes	<input type="checkbox"/> No
	2	a Whether any voluntary contribution from any person in excess of twenty thousand rupees was received during the year ? (tick as applicable <input checked="" type="checkbox"/>)	<input type="checkbox"/> Yes	<input type="checkbox"/> No
		b If yes, whether record of each voluntary contribution (other than contributions by way of electoral bonds) in excess of twenty thousand rupees (including name and address of the person who has made such contribution) were maintained? (tick as applicable <input checked="" type="checkbox"/>)	<input type="checkbox"/> Yes	<input type="checkbox"/> No
	3	Whether the accounts have been audited? (tick as applicable <input checked="" type="checkbox"/>)	<input type="checkbox"/> Yes	<input type="checkbox"/> No
		If yes, furnish the following information:-		
		a Date of furnishing of the audit report (DD/MM/YYYY)	____/____/____	
		b Name of the auditor signing the audit report		
		c Membership No. of the auditor		
		d Name of the auditor (proprietorship/ firm)		
		e Proprietorship/firm registration No.		
		f Permanent Account Number (PAN) of the auditor (proprietorship/ firm)		
		g Date of audit report		
		4 Whether any donation exceeding two thousand rupees was received otherwise than by an account payee cheque or account payee bank draft or use of electronic clearing system through a bank account or through electoral bond? (tick as applicable <input checked="" type="checkbox"/>)	<input type="checkbox"/> Yes	<input type="checkbox"/> No
	5 Whether the report under sub-section (3) of section 29C of the Representation of the People Act, 1951 for the financial year has been submitted?(tick as applicable <input checked="" type="checkbox"/>)	<input type="checkbox"/> Yes	<input type="checkbox"/> No	
	6 If yes, then date of submission of the report (DD/MM/YYYY)	____/____/____		
	7 Whether the return of income for the previous year as per provisions of section 139(4B) was furnished within the due date under section 139? (tick as applicable <input checked="" type="checkbox"/>)	<input type="checkbox"/> Yes	<input type="checkbox"/> No	

Schedule ET Electoral Trust

ELECTORAL TRUST	1	Whether books of account were maintained? (tick as applicable <input checked="" type="checkbox"/>)	<input type="checkbox"/> Yes	<input type="checkbox"/> No
	2	Whether record of each voluntary contribution (including name, address and PAN of the person who has made such contribution along with the mode of contribution) were maintained? (tick as applicable <input checked="" type="checkbox"/>)	<input type="checkbox"/> Yes	<input type="checkbox"/> No
	3	Whether record of each eligible political party to whom the distributable contributions have been distributed (including name, address, PAN and registration number of eligible political party) was maintained? (tick as applicable <input checked="" type="checkbox"/>)	<input type="checkbox"/> Yes	<input type="checkbox"/> No
	4	Whether the accounts have been audited as per rule 17CA(12)? (tick as applicable <input checked="" type="checkbox"/>)	<input type="checkbox"/> Yes	<input type="checkbox"/> No
		If yes, date of audit report in Form No.10BC (DD/MM/YYYY)	____/____/____	
	5	Whether the report as per rule 17CA(14) furnished to the Commissioner of Income-tax or Director of Income-tax?(tick as applicable <input checked="" type="checkbox"/>)	<input type="checkbox"/> Yes	<input type="checkbox"/> No
	6	Details of voluntary contributions received and amounts distributed during the year		
		i Opening balance as on 1 st April	i	
		ii Voluntary contribution received during the year	ii	
		iii Total (i + ii)	iii	
		iv Amount distributed to Political parties	iv	
		v Amount spent on administrative and management functions of the Trust	v	
		vi Total (iv + v)	vi	
	vii Total amount eligible for exemption under section 13B	vii		
	viii Closing balance as on 31 st March (iii – vi)	viii		

Schedule AI Aggregate of income derived during the previous year excluding Voluntary contributions [to be mandatorily filled in by all persons filing ITR-7 (except Political Party or Electoral Trust)]

AGGREGATE OF INCOME	1	Receipts from main objects	1	
	2	Receipts from incidental objects	2	
	3	Rent	3	
	4	Commission	4	
	5	Dividend income	5	
	6	Interest income	6	

7	Agriculture income			7	
8	Any other income (specify nature and amount)				
		Nature		Amount	
	a		a		
	b		b		
	c		c		
	d		d		
	e	Total (8a+8b+8c+8d)	e		8
9	Total			9	

Schedule ER Amount applied to charitable or religious purposes in India or for the stated objects of the trust/institution during the previous year - Revenue Account [to be mandatorily filled in by all persons filing ITR-7 (except Political Party or Electoral Trust)]

				Out of income derived during the previous year (A)	Utilisation of surplus accumulated during earlier years (B)
1	Rents			1	
2	Repairs			2	
3	Compensation to employees			3	
4	Insurance			4	
5	Workmen and staff welfare expenses			5	
6	Entertainment and Hospitality			6	
7	Advertisement			7	
8	Commission			8	
9	Royalty			9	
10	Professional / Consultancy fees / Fee for technical services			10	
11	Conveyance and Traveling expenses other than on foreign travel			11	
12	Foreign travel expenses			12	
13	Scholarship			13	
14	Gift			14	
15	Donation			15	
	i	Corpus	15i		
	ii	Other than corpus	15ii		
16	Rates and taxes, paid or payable to Government or any local body (excluding taxes on income)			16	
17	Audit fee			17	
18	Other expenses (Specify nature and amount)				
		Nature		Amount	
	a		a		
	b		b		
	c		c		
	d		d		
	e	Total (viii a + viii b + viii c + viii d)	e		18
19	Total			19	
20	Bad debts			20	
21	Provisions			21	
22	Interest			22	
23	Depreciation and amortization			23	
24	Total revenue expenses			24	

Schedule EC Amount applied to charitable or religious purposes in India or for the stated objects of the trust/institution during the previous year—Capital Account [excluding application from borrowed funds and amount exempt u/s 11(1A)] [[to be mandatorily filled in by all persons filing ITR-7 (except Political Party or Electoral Trust)]

			Out of income derived during the previous year (A)	Utilisation of surplus accumulated during earlier years (B)
1	Addition to Capital work in progress (for which exemption u/s 11(1A) has not been claimed)	1		
2	Acquisition of capital asset (not claimed earlier as application of income and for which exemption u/s 11(1A) has not been claimed)	2		
3	Total (1 + 2)	3		
4	Net consideration on transfer of capital asset	4		
5	Exemption u/s 11(1A)	5		
6	Net consideration on transfer of capital asset excluding amount exempt u/s 11(1A) (4 - 5) (take 6 as nil, if negative)	6		
7	Other capital expenses			
	i	7i		
	ii	7ii		
	iii	7iii		
	iv Total expenses (7i +7ii+7iii)	7iv		
8	Total capital expenses (3 – 6 + 7)	8		

Schedule HP Details of Income from House Property (Please refer to instructions)

HOUSE PROPERTY	1	Address of property 1	Town/ City	State	PIN Code	
	Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if “YES” please enter following details)					
	Your percentage of share in the property <input type="text"/>					
	Name of Co-owner(s)		PAN of Co-owner(s) (optional)		Percentage Share in Property	
	I					
	II					
	[Tick <input checked="" type="checkbox"/> the applicable option]		Name(s) of Tenant (if let out)		PAN of Tenant(s) (if available)	
	<input type="checkbox"/> Let out		I			
	<input type="checkbox"/> Deemed let out		II			
	a Annual lettable value or rent received or receivable (higher of the two, if let out for whole of the year, lower of the two if let out for part of the year)				1a	
	b The amount of rent which cannot be realized		1b			
	c Tax paid to local authorities		1c			
	d Total (1b + 1c)		1d			
	e Annual value (1a – 1d) (nil, if self-occupied etc. as per section 23(2) of the Act)				1e	
	f 30% of 1e		1f			
g Interest payable on borrowed capital		1g				
h Total (1f + 1g)				1h		
i Income from house property 1 (1f – 1i)				1i		
2	Address of property 2	Town/ City	State	PIN Code		
Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if “YES” please enter following details)						
Your percentage of share in the property. <input type="text"/>						
Name of Co-owner(s)		PAN of Co-owner(s) (optional)		Percentage Share in Property		
I						
II						
[Tick <input checked="" type="checkbox"/> the applicable option]		Name(s) of Tenant (if let out)		PAN of Tenant(s) (if available)		

<input type="checkbox"/> Let out	I																		
<input type="checkbox"/> Deemed let out	II																		
a Annual lettable value or rent received/ receivable (higher of the two, if let out for whole of the year, lower of the two, if let out for part of the year)	2a																		
b The amount of rent which cannot be realized	2b																		
c Tax paid to local authorities	2c																		
d Total (2b + 2c)	2d																		
e Annual value (2a – 2d)	2e																		
f 30% of 2f	2f																		
g Interest payable on borrowed capital	2g																		
h Total (2f + 2g)	2h																		
i Income from house property 2 (2e – 2h)	2i																		
3 Income under the head “Income from house property”																			
a Unrealized rent and Arrears of rent received during the year under section 25A after deducting 30%	3a																		
b Total (1i + 2i + 3a) (if negative take the figure to 2i of schedule CYLA)	3b																		

Schedule CG Capital Gains

CAPITAL GAINS	A Short-term capital gain																			
	1 From assets (shares/units) where section 111A is applicable (STT paid)																			
	a Full value of consideration	1a																		
	b Deductions under section 48																			
	i Cost of acquisition	bi																		
	ii Cost of Improvement	bii																		
	iii Expenditure on transfer	biii																		
	iv Total (i + ii + iii)	biv																		
	c Balance (1a – biv)	1c																		
	d Loss, if any, to be ignored under section 94(7) or 94(8) (Enter positive value only)	1d																		
	e Short-term capital gain (1c + 1d)	A1e																		
	2 From assets where section 111A is not applicable																			
	a i In case assets sold include shares of a company other than quoted shares, enter the following details																			
	a Full value of consideration received/receivable in respect of unquoted shares																			
	b Fair market value of unquoted shares determined in the prescribed manner																			
	c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic																		
	ii Full value of consideration in respect of assets other than unquoted shares																			
	iii Total (ic + ii)	aiii																		
	b Deductions under section 48																			
	i Cost of acquisition	bi																		
	ii Cost of Improvement	bii																		
	iii Expenditure on transfer	biii																		
	iv Total (i + ii + iii)	biv																		
	c Balance (2aiii – biv)	2c																		
	d Loss, if any, to be ignored under section 94(7) or 94(8) (Enter positive value only)	2d																		
e Short-term capital gain (2c + 2d)	2e																			
3 Deemed short term capital gain on depreciable assets	A3																			
4 Exemption other than u/s 11(1A), if any (pls. specify section)	A4																			
5 Total short term capital gain (A1e + 2e + A3 - A4)	A5																			
B Long term capital gain																				
1 From asset where proviso under section 112(1) is not applicable																				
a i In case assets sold include shares of a company other than quoted shares, enter the following details																				
a Full value of consideration received/receivable in respect of unquoted shares																				
b Fair market value of unquoted shares determined in the prescribed manner																				

		c Full value of consideration in respect of unquoted shares adopted as per section 50CA for the purpose of Capital Gains (higher of a or b)	ic		
	ii	Full value of consideration in respect of assets other than unquoted shares			
	iii	Total (ic + ii)	aiii		
	b	Deductions under section 48			
	i	Cost of acquisition after indexation	bi		
	ii	Cost of improvement after indexation	bii		
	iii	Expenditure on transfer	biii		
	iv	Total (bi + bii +biii)	biv		
	c	Balance (1aiii – biv)	1c		
	d	Exemption u/s 11(1A)		1d	
	e	Long-term capital gains where proviso under section 112(1) is not applicable (1c – 1d)		B1e	
2	From asset where proviso under section 112(1) is applicable (without indexation)				
	a	Full value of consideration	2a		
	b	Deductions under section 48			
	i	Cost of acquisition without indexation	bi		
	ii	Cost of improvement without indexation	bii		
	iii	Expenditure on transfer	biii		
	iv	Total (bi + bii +biii)	biv		
	c	Balance (2a – biv)	2c		
	d	Exemption other than u/s 11(1A), if any (pls. specify section)		2d	
	e	Long-term capital gains where proviso under section 112(1) is applicable (2c – 2d)		B2e	
3	Total long term capital gain (B1e + B2e)				B3
C	Income chargeable under the head “CAPITAL GAINS” (A5 + B3) (enter B3 as nil, if loss)				C

Schedule OS Income from other sources

OTHER SOURCES	1	Income				
	a	Dividends, Gross		1a		
	b	Interest, Gross		1b		
	c	Rental income from machinery, plants, buildings, etc., Gross		1c		
	d	Others, Gross (excluding income from owning race horses)Mention the source				
		i	Income from winnings from lotteries, crossword puzzles etc.		1di	
		ii	a	Cash credits u/s 68		
			b	Unexplained investments u/s 69		
			c	Unexplained money etc. u/s 69A		
			d	Undisclosed investments etc. u/s 69B		
			e	Unexplained expenditure etc. u/s 69C		
			f	Amount borrowed or repaid on hundi u/s 69D		
				Total (a + b + c + d + e + f)	1dii	
		iii	Income of the nature referred to in section 56(2)(x) which is chargeable to tax			
			a	Aggregate value of sum of money received without consideration		
		b	In case immovable property is received without consideration, stamp duty value of property			
		c	In case immovable property is received for inadequate consideration, stamp duty value of property in excess of such consideration			
		d	In case any other property is received without consideration, fair market value of property			
		e	In case any other property is received for inadequate consideration, fair market value of property in excess of such consideration			
			Total (a+ b + c +d + e)	1diii		
		iv		1div		
		v		1dv		
		vi	Total (1di + 1dii+ 1diii+ 1div+1dv)	1dvi		
	e	Total (1a + 1b + 1c + 1dvi)			1e	
	f	Income included in ‘1e’ chargeable to tax at special rate (to be taken to schedule SI)				

	i	Income from winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. (u/s 115BB)		1fi	
	ii	Dividend Income from domestic company that exceeds Rs.10 Lakh (u/s 115BBDA)		1fii	
	iii	Deemed Income chargeable to tax u/s 115BBE		1fiii	
	iv	Income from patent chargeable u/s 11BBF		1fiv	
	v	Income from transfer of credits u/s 115BBG		1fv	
	vi	Any other income under chapter XII/XII-A		1fvi	
	vii	Income included in '1e' chargeable to tax at special rate (1fi +1fii+1fiii+1fiv + 1fv + 1fvi)		1fvii	
g	Gross amount chargeable to tax at normal applicable rates (1e – 1fvii)			1g	
h	Deductions under section 57 (other than those relating to income under 1fi, 1fii, 1fiii, 1fiv, 1fv, 1fvi & 1fvii)				
	i	Expenses / Deductions	hi		
	ii	Depreciation	hii		
	iii	Total	hiii		
i	Amounts not deductible u/s 58			1i	
j	Profits chargeable to tax u/s 59			1j	
k	Income from other sources (other than from owning race horses and amount chargeable to tax at special rate) (1g – hiii + 1i + 1j) (If negative take the figure to 4i of schedule CYLA)			1k	
2	Income from other sources (other than from owning race horses) (1fvii + 1k) (enter 1k as nil, if negative)			2	
3	Income from the activity of owning and maintaining race horses				
	a	Receipts	3a		
	b	Deductions under section 57 in relation to (3)	3b		
	c	Amounts not deductible u/s 58	3c		
	d	Profits chargeable to tax u/s 59	3d		
	e	Balance (3a – 3b + 3c + 3d)		3ex	
4	Income under the head "Income from other sources" (2 + 3e) (take 3e as nil if negative)			4	

Schedule- VC Voluntary Contributions (to be mandatorily filled in by all persons filing ITR-7)

A	Local				
	i	Corpus fund donation	Ai		
	ii	Other than corpus fund donation			
	(a)	Grants Received from Government			
		Grants Received from Companies under Corporate Social Responsibility			
		Other specific grants			
		Other Donations			
		Total		Aiie	
	iii	Voluntary contribution local (Ai + Aiie)	Aiii		
	B	Foreign contribution			
i		Corpus fund donation	Bi		
ii		Other than corpus fund donation	Bii		
iii		Foreign contribution (Bi + Bii)	Biii		
C	Total Contributions (Aiii + Biii)		C		
D	Anonymous donations, included in C, chargeable u/s 115BBC				
	i	Aggregate of such anonymous donations received	i		
	ii	5% of total donations received at C or 1,00,000 whichever is higher	ii		
	iii	Anonymous donations chargeable u/s 115BBC @ 30% (i – ii)	iii		

Schedule OA General

Do you have any income under the head business and profession? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "yes" please enter following details)				
1	Nature of Business or profession (refer to the instructions)			1
2	Number of branches <input style="width: 100px;" type="text"/>			2
3	Method of accounting employed in the previous year (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> mercantile <input type="checkbox"/> cash			3
4	Is there any change in method of accounting (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes			4

5	Effect on the profit because of deviation, if any, in the method of accounting employed in the previous year from accounting standards prescribed under section 145A	5	
6	Method of valuation of closing stock employed in the previous year	6	
a	Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	<input type="checkbox"/>	
b	Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	<input type="checkbox"/>	
c	Is there any change in stock valuation method (Tick) <input checked="" type="checkbox"/> Yes <input type="checkbox"/> No		
d	Effect on the profit or loss because of deviation, if any, from the method of valuation prescribed under section 145A	6d	

Schedule BP Computation of income from business or profession

INCOME FROM BUSINESS OR PROFESSION	A	From business or profession other than speculative business and specified business [including business income as referred to in section 11(4A)]		
	1	Profit before tax as per profit and loss account		1
	2	Net profit or loss from speculative business included in 1 (enter -ve sign in case of loss)	2	
	3	Net profit or loss from Specified Business u/s 35AD included in 1 (enter -ve sign in case of loss)	3	
	4	Profit or loss included in 1, which is referred to in section 44AD/44AE	4	
	5	Income credited to Profit and Loss account (included in 1) which is exempt		
		a	share of income from firm(s)	5a
		b	Share of income from AOP/ BOI	5b
		c	Any other exempt income	5c
		d	Total exempt income	5d
	6	Balance (1- 2 - 3 - 4- 5d)		6
	7	Expenses debited to profit and loss account considered under other heads of income	7	
	8	Expenses debited to profit and loss account which relate to exempt income	8	
	9	Total (7 + 8)	9	
	10	Adjusted profit or loss (6+9)		10
	11	Deemed income under section 33AB/33ABA/35ABB	11	
	12	Any other item or items of addition under section 28 to 44DA	12	
	13	Any other income not included in profit and loss account/any other expense not allowable (including income from salary, commission, bonus and interest from firms in which company is a partner)	13	
	14	Total (10 +11+12+13)		14
	15	Deduction allowable under section 32(1)(iii)	15	
	16	Any other amount allowable as deduction		16
	17	Total (15 +16)		17
	18	Income (14 - 17)		18
	19	Profits and gains of business or profession deemed to be under -		
		i	Section 44AD	19i
		ii	Section 44ADA	19ii
		iii	Section 44AE	19iii
	iv	Total (19i to 19iii)	19iv	
20	Net profit or loss from business or profession other than speculative and specified business (18 + 19iv)		20	
21	Net Profit or loss from business or profession other than speculative business and specified business after applying rule 7A, 7B or 7C, if applicable (If rule 7A, 7B or 7C is not applicable, enter same figure as in 20)		A21	
B	Computation of income from speculative business			
24	Net profit or loss from speculative business as per profit or loss account		24	
25	Additions in accordance with section 28 to 44DA		25	
26	Deductions in accordance with section 28 to 44DA		26	
27	Profit or loss from speculative business (24+25-26) (enter nil if loss)		B27	

C	Computation of income from specified business under section 35AD		C	
	28	Net profit or loss from specified business as per profit or loss account	28	
	29	Additions in accordance with section 28 to 44DA	29	
	30	Deductions in accordance with section 28 to 44DA (other than deduction under section,- (i) 35AD, (ii) 32 or 35 on which deduction u/s 35AD is claimed)	30	
	31	Profit or loss from specified business (28+29-30)	31	
	32	Deductions in accordance with section 35AD(1)	32	
	33	Profit or loss from specified business (31-32) (enter nil if loss)	33	
	34	Relevant clause of sub-section (5) of section 35AD which covers the specified business (to be selected from drop down menu)	35	
D	Income chargeable under the head 'Profits and gains' (A21+B27+C33)		D34	
E	Computation of income chargeable to tax under section 11(4)			
	35	Income as shown in the accounts of business under taking [refer section 11(4)]	E35	
	36	Income chargeable to tax under section 11(4) [D34-E35]	E36	

Schedule CYLA Details of Income after set-off of current years losses

Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Business Loss (other than speculation or specified business loss) of the current year set off	Other sources loss (other than loss from race horses) of the current year set off	Current year's Income remaining after set off
			Total loss (3b of Schedule -HP)	Total loss (A21 of Schedule-BP)	Total loss (1k of Schedule-OS)	
			1	2	3	
	Loss to be adjusted ->					
i	House property					
ii	Business (excluding speculation income and income from specified business)					
iii	Speculation income					
iv	Specified business income					
v	Short-term capital gain					
vi	Long term capital gain					
vii	Other sources (excluding profit from owning race horses and winnings from lottery)					
viii	Profit from owning and maintaining race horses					
ix	Total loss set-off					
x	Loss remaining after set-off					

Schedule MAT Computation of Minimum Alternate Tax payable under section 115JB

MINIMUM ALTERNATE TAX	1	Whether the Profit and Loss Account is prepared in accordance with the provisions of Parts II of Schedule III to the Companies Act, 2013 (If yes, write 'Y', if no write 'N')		<input type="checkbox"/>
	2	Whether, for the Profit and Loss Account referred to in item 1 above, the same accounting policies, accounting standards and same method and rates for calculating depreciation have been followed as have been adopted for preparing accounts laid before the company at its annual general body meeting? (If yes, write 'Y', if no write 'N')		<input type="checkbox"/>
	3	Profit after tax as shown in the Profit and Loss Account		3
	4	Additions (if debited in profit and loss account)		
	a	Income Tax paid or payable or its provision including the amount of deferred tax and the provision therefor	4a	
	b	Reserve (except reserve under section 33AC)	4b	
	c	Provisions for unascertained liability	4c	
d	Provisions for losses of subsidiary companies	4d		
e	Dividend paid or proposed	4e		

	f	Expenditure related to exempt income under sections 10, 11 or 12 [exempt income excludes income exempt under section 10(38)]	4f			
	g	Expenditure related to share in income of AOP/ BOI on which no income-tax is payable as per section 86	4g			
	h	Expenditure in case of foreign company referred to in clause (fb) of Explanation 1 to section 115JB	4h			
	i	Notional loss on transfer of certain capital assets or units referred to in clause (fc) of Explanation 1 to section 115JB	4i			
	j	Expenditure relatable to income by way of royalty in respect of patent chargeable to tax u/s 115BBF	4j			
	k	Depreciation attributable to revaluation of assets	4k			
	l	Gain on transfer of units referred to in clause (k) of explanation 1 to section 115JB	4l			
	m	Others (including residual unadjusted items and provision for diminution in the value of any asset)	4m			
	n	Total additions (4a+4b+4c+4d+4e+4f+4g+4h+4i+4j+4k+4l+4m)			4n	
5	Deductions					
	a	Amount withdrawn from reserve or provisions if credited to Profit and Loss account	5a			
	b	Income exempt under sections 10, 11 or 12 [exempt income excludes income exempt under section 10(38)]	5b			
	c	Amount withdrawn from revaluation reserve and credited to profit and loss account to the extent it does not exceed the amount of depreciation attributable to revaluation of asset	5c			
	d	Share in income of AOP/ BOI on which no income-tax is payable as per section 86 credited to Profit and Loss account	5d			
	e	Income in case of foreign company referred to in clause (iid) of explanation 1 to section 115JB	5e			
	f	Notional gain on transfer of certain capital assets or units referred to in clause (iie) of Explanation 1 to section 115JB	5f			
	g	Loss on transfer of units referred to in clause (iif) of Explanation 1 to section 115JB	5g			
	h	Income by way of royalty referred to in clause (iig) of explanation 1 to section 115JB	5h			
	i	Loss brought forward or unabsorbed depreciation whichever is less	5i			
	j	Profit of sick industrial company till net worth is equal to or exceeds accumulated losses	5j			
	k	Others (including residual unadjusted items and the amount of deferred tax credited to P&L A/c)	5k			
	l	Total deductions (5a+5b+5c+5d+5e+5f+5g+5h+5i+5j+5k)			5l	
6	Book profit under section 115JB (3+ 4n – 5l)				6	
7	Tax payable under section 115JB				7	

Schedule MATC Computation of tax credit under section 115JAA

MAT CREDIT	1	Tax under section 115JB in assessment year 2018-19 (1d of Part-B-TTI)			1		
	2	Tax under other provisions of the Act in assessment year 2018-19 (5 of Part-B-TTI)			2		
	3	Amount of tax against which credit is available [enter (2 – 1) if 2 is greater than 1, otherwise enter 0]			3		
	4	Utilisation of MAT credit Available [Sum of MAT credit utilized during the current year is subject to maximum of amount mentioned in 3 above and cannot exceed the sum of MAT Credit Brought Forward]					
		S.No	Assessment Year (A)	MAT Credit		MAT Credit Utilised during the Current Year (C)	Balance MAT Credit Carried Forward (D)= (B3) – (C)
				Gross (B1)	Set-off in earlier years (B2)	Balance Brought forward (B3)=(B2)-(B1)	
		i	2008-09				
		ii	2009-10				
		iii	2010-11				
		iv	2011-12				

v	2012-13						
vi	2013-14						
vii	2014-15						
viii	2015-16						
ix	2016-17						
x	2017-18						
xi	2018-19 (enter 1 -2, if 1>2 else enter 0)						
xii	Total						
5	Amount of tax credit under section 115JAA utilised during the year [enter 4(C)x]					5	
6	Amount of MAT liability available for credit in subsequent assessment years [enter 4(D)x]					6	

Schedule AMT Computation of Alternate Minimum Tax payable under section 115JC

1	Total Income as per item 25 of PART-B-TI			1	
2	Adjustment as per section 115JC(2)				
	a	Deduction Claimed under any section included in Chapter VI-A under the heading "C.—Deductions in respect of certain incomes"	2a		
	b	Deduction Claimed u/s 10AA	2b		
	c	Deduction claimed u/s 35AD as reduced by the amount of depreciation on assets on which such deduction is claimed	2c		
	d	Total Adjustment (2a+ 2b+2c)	2d		
3	Adjusted Total Income under section 115JC(1) (1+2d)			3	
4	Tax payable under section 115JC [18.5% of (3)] (In the case of AOP, BOI, AJP this is applicable if 3 is greater than Rs. 20 lakhs)			4	

Schedule AMTC Computation of tax credit under section 115JD

1	Tax under section 115JC in assessment year 2018-19 (1d of Part-B-TTI)				1		
2	Tax under other provisions of the Act in assessment year 2018-19 (5 of Part-B-TTI)				2		
3	Amount of tax against which credit is available [enter (2 – 1) if 2 is greater than 1, otherwise enter 0]				3		
4	Utilisation of AMT credit Available (Sum of AMT credit utilized during the current year is subject to maximum of amount mentioned in 3 above and cannot exceed the sum of AMT Credit Brought Forward)						
	S.No	Assessment Year (AY) (A)	AMT Credit		AMT Credit Utilised during the Current Year (C)	Balance AMT Credit Carried Forward (D)= (B3) –(C)	
			Gross (B1)	Set-off in earlier years (B2)	Balance brought forward (B3) = (B1) – (B2)		
	i	2012-13					
	ii	2013-14					
	iii	2014-15					
	iv	2015-16					
	v	2016-17					
	vi	2017-18					
	vii	Current AY (enter 1 - 2, if 1>2 else enter 0)					
	viii	Total					
5	Amount of tax credit under section 115JD utilised during the year [total of item no 4C]				5		
6	Amount of AMT liability available for credit in subsequent assessment years [total of 4D]				6		

Schedule PTI Pass Through Income details from business trust or investment fund as per section 115UA, 115UB

PASS THROUGH INCOME	Sl.	Name of business trust/ investment fund	PAN of the business trust/ investment fund	Sl.	Head of income	Amount of income	TDS on such amount, if any		
	1.				i	House property			
					ii	Capital Gains			
						a	Short term		
						b	Long term		
					iii	Other Sources			
					iv	Income claimed to be exempt			
						a	u/s 10(23FBB)		
						b	u/s		
						c	u/s		
2.								i	House property
	ii	Capital Gains							
		a	Short term						
		b	Long term						
	iii	Other Sources							
	iv	Income claimed to be exempt							
		a	u/s 10(23FBB)						
		b	u/s						
		c	u/s						

NOTE ▶ Please refer to the instructions for filling out this schedule.

Schedule SI Income chargeable to tax at special rates [Please see instruction]

SPECIAL RATE	Sl No	Section	<input type="checkbox"/>	Special rate (%)	Income (i)	Tax thereon (ii)
	1	111A (STCG on shares where STT paid)	<input type="checkbox"/>	15		
	2	112 proviso (LTCG on listed securities/ units without indexation)	<input type="checkbox"/>	10		
	3	112 (LTCG on others)	<input type="checkbox"/>	20		
	4	115B (Profits and gains of life insurance business)	<input type="checkbox"/>	12.50		
	5	115BB (Winnings from lotteries, puzzles, races, games etc.)	<input type="checkbox"/>	30		
	6	115BBDA (Dividend Income from domestic company that exceeds Rs.10 Lakh)	<input type="checkbox"/>	10		
	7	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)	<input type="checkbox"/>	60		
	8	115BBF (Tax on income from patent)	<input type="checkbox"/>	10		
	9	115BBG (Tax on income from transfer of carbon credits)	<input type="checkbox"/>	10		
	10					
11			Total			

Schedule 115TD Accreted income under section 115TD

1	Aggregate Fair Market Value (FMV) of total assets of trust/institution	1	
2	Less: Total liability of trust/institution	2	
3	Net value of assets (1 – 2)	3	
4	(i) FMV of assets directly acquired out of income referred to in section 10(1)	4i	
	(ii) FMV of assets acquired during the period from the date of creation or establishment to the effective date of registration u/s 12AA, if benefit u/s 11 and 12 not claimed during the said	4ii	
	(iii) FMV of assets transferred in accordance with third proviso to section 115TD(2)	4iii	
	(iv) Total (4i + 4ii + 4iii)	4iv	
5	Liability in respect of assets at 4 above	5	
6	Accreted income as per section 115TD [3 – (4 – 5)]	6	
7	Additional income-tax payable u/s 115TD at maximum marginal rate	7	
8	Interest payable u/s 115TE	8	
9	Additional income-tax and interest payable	9	
10	Tax and interest paid	10	
11	Net payable/refundable (9 – 10)	11	
12	Date(s) of deposit of tax on accreted income	Date 1 DD/MM/YYYY	Date 2 DD/MM/YYYY
13	Name of Bank and Branch		Date 3 DD/MM/YYYY

14	BSR Code			
15	Serial number of challan			
16	Amount deposited			

Schedule FSI Details of Income from outside India and tax relief

Sl.	Country Code	Taxpayer Identification Number	Sl.	Head of income	Income from outside India (included in PART B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e)= (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A
				(a)	(b)	(c)	(d)	(e)	(f)
1			i	House Property					
			ii	Business or Profession					
			iii	Capital Gains					
			iv	Other sources					
			Total						
2			i	House Property					
			ii	Business or Profession					
			iii	Capital Gains					
			iv	Other sources					
			Total						

NOTE ▶ Please refer to the instructions for filling out this schedule.

Schedule TR Summary of tax relief claimed for taxes paid outside India

1 Details of Tax relief claimed						
Country Code	Taxpayer Identification Number	Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)	Total tax relief available (total of (e) of Schedule FSI in respect of each country)	Section under which relief claimed (specify 90, 90A or 91)		
						(a)
Total						
2 Total Tax relief available in respect of country where DTAA is applicable (section 90/90A) (Part of total of 1(d))					2	
3 Total Tax relief available in respect of country where DTAA is not applicable (section 91) (Part of total of 1(d))					3	
4 Whether any tax paid outside India, on which tax relief was allowed in India, has been refunded/credited by the foreign tax authority during the year? If yes, provide the details below					4	Yes/No
a	Amount of tax refunded		b	Assessment year in which tax relief allowed in India		

NOTE ▶ Please refer to the instructions for filling out this schedule.

Schedule FA Details of Foreign Assets and Income from any source outside India

A Details of Foreign Bank Accounts held (including any beneficial interest) at any time during the previous year											
Sl No	Country Name and Code	Name and Address of the Bank	Account holder name	Status- Owner/ Beneficial owner/ Beneficiary	Account Number	Account opening date	Peak Balance During the Year (in rupees)	Interest accrued in the account	Interest taxable and offered in this return		
									Amount	Schedule where offered	Item number of schedule
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)											
(ii)											
B Details of Financial Interest in any Entity held (including any beneficial interest) at any time during the previous year											
Sl	Country	Nature of	Name and	Nature of	Date since	Total	Income	Nature of	Income taxable and offered in this return		

No	Name and code	entity	Address of the Entity	Interest-Direct/ Beneficial owner/ Beneficiary	held	Investment (at cost) (in rupees)	accrued from such Interest	Income	Amount	Schedule where offered	Item number of schedule	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	
(i)												
(ii)												
C Details of Immovable Property held (including any beneficial interest) at any time during the previous year												
Sl No	Country Name and code	Address of the Property	Ownership-Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the property	Nature of Income	Income taxable and offered in this return				
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	Amount	Schedule where offered	Item number of schedule	(11)	
(i)												
(ii)												
D Details of any other Capital Asset held (including any beneficial interest) at any time during the previous year												
Sl No	Country Name and code	Nature of Asset	Ownership-Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the asset	Nature of Income	Income taxable and offered in this return				
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	Amount	Schedule where offered	Item number of schedule	(11)	
(i)												
(ii)												
E Details of account(s) in which you have signing authority held (including any beneficial interest) at any time during the previous year and which has not been included in A to D above.												
Sl No	Name of the Institution in which the account is held	Address of the Institution	Name of the account holder	Account Number	Peak Balance/ Investment during the year (in rupees)	Whether income accrued is taxable in your hands?	If (7) is yes, Income accrued in the account	If (7) is yes, Income offered in this return				
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	Amount	Schedule where offered	Item number of schedule	(11)	
(i)												
(ii)												
F Details of trusts, created under the laws of a country outside India, in which you are a trustee, beneficiary or settlor												
Sl No	Country Name and code	Name and address of the trust	Name and address of trustees	Name and address of Settlor	Name and address of Beneficiaries	Date since position held	Whether income derived is taxable in your hands?	If (8) is yes, Income derived from the trust	If (8) is yes, Income offered in this return			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	Amount	Schedule where offered	Item number of schedule	(12)
(i)												
(ii)												
G Details of any other income derived from any source outside India which is not included in,- (i) items A to F above and, (ii) income under the head business or profession												
Sl No	Country Name and code	Name and address of the person from whom derived		Income derived	Nature of income	Whether taxable in your hands?	If (6) is yes, Income offered in this return					
(1)	(2)	(3)		(4)	(5)	(6)	Amount	Schedule where offered	Item number of schedule	(9)		
(i)												
(ii)												

NOTE ▶ Please refer to instructions for filling out this schedule.